

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 411 of 2015 in
DFR No. 1748 of 2015**

Dated: 5th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Power Grid Corporation of India Ltd.Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors.Respondent(s)**

Counsel for the Appellant (s) : Mr. Sitesh Mukherjee
Ms. Akansh Tyagi

Counsel for the Respondent (s) : Mr. Pradeep Misra &
Mr. Suraj Singh for R-2 to R-5

ORDER

**IA No. 411 of 2015
(*Appl. for condonation of delay*)**

There is a delay of three days in filing the appeal. In the application the applicant/appellant has prayed that the delay may be condoned.

For the reasons stated in the application, the delay is condoned. The application is disposed of.

Registry is directed to number the appeal and list it for admission on

15.01.2016.

**(I.J. Kapoor)
Technical Member
hcj/dk**

**(Justice Ranjana P. Desai)
Chairperson**